

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
STARRED QUESTION NO. 169
(TO BE ANSWERED ON 22.12.2022)

HYBRID MODE OF HEARING BY INFORMATION COMMISSIONS

169 DR. ASHOK BAJPAI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Information Commission (CIC) and the State Information Commissions (SICs) have extended the facility of the hybrid mode of hearing i.e. physical or virtual as their option to the information seekers;
- (b) if not, whether Government is aware that not extending the virtual mode of hearing causes financial and physical hardship to the information seekers, frustrating the purpose of the transparency law;
- (c) the total number of matters instituted, disposed of and remained pending before the CIC and SICs during the years 2018, 2019, 2020 & 2021; and
- (d) the reasons for slow disposal by the CIC & SICs?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO THE RAJYA SABHA
STARRED QUESTION NO. 169 FOR ANSWER ON 22.12.2022 BY
DR. ASHOK BAJPAI REGARDING HYBRID MODE OF HEARING BY IN
FORMATION COMMISSIONS**

(a) & (b): The Central Information Commission (CIC) facilitates the information seekers by providing the hybrid mode of hearing i.e. physical as well as virtual. As far as the State Information Commissions (SICs) are concerned, it is for the respective SICs to make necessary arrangements for the same.

(c) & (d): The year-wise details of registered, disposed and pending cases in respect of the CIC are as follows-

Year	Registered (Second appeals/Complaints)	Disposed	Pending
2017-18	25815	29005	23541
2018-19	22736	17188	29655
2019-20	22243	16720	35178
2020-21	19183	17017	38116
2021-22	19604	28793	29213
2022-23(As on 15.12.2022 as per information on the CIC portal)	13472	20756	22238

The CIC is making efforts to expedite disposal of the pending cases by making use of technology tools for efficient hearing of cases. This has reduced the pendency significantly.

The information of registered, disposed and pending cases in respect of SICs is maintained by the respective State Governments.
